

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).4444 OF 2004

(From the judgement and order dated 12/07/2004 in CRLM. No. 11485/2004 of The HIGH COURT OF JUDICATURE AT PATNA)

RAM CHANDRA PRASAD SINGH
Petitioner(s)

Peti

VERSUS

STATE OF BIHAR
Respondent(s)

Resp

(With appln(s) for exemption from filing O.T.)

Date: 25/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s) Mr. Pramod Kumar Yadav, Adv.
 Mr. Satya Prakash Sharma, Adv.
 Mr. Viresh Kumar Yadav, Adv.
 Mr. S.K. Verma, Adv.
 Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue Notice. In addition, notice be served upon the Standing
Counsel for the State of Bihar. Petitioner also seeks permission to file an
application for impleadment to implead CBI as a party respondent.
Permitted to do so.

(Parveen Kr. Chawla)
Court Master

Kanwal Singh)
Court Master